

Conditions for Opening Kendriya Vidyalayas in Public Sectors

686Q. SHRI NATHU SINGH: Will the PRIME MINISTER be pleased to state:

(a) details of terms laid down by Kendriya Vidyalaya Sangathan for the sponsoring Authority in Public Undertakings for their agreement before accepting the proposal for opening new Kendriya Vidyalayas; and

(b) details of the procedure for making the sponsoring authority adhere to the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b). A statement containing the terms and conditions for opening of Kendriya Vidyalayas in the places of Public Sector Undertakings/Institutions of higher learning is given below. In addition, provision of medical, transport recreation facilities etc. are negotiated with the sponsoring authorities in order to secure for Kendriya Vidyalaya staff facilities as available to their project staff.

STATEMENT

Terms and Conditions for Opening Kendriya Vidyalaya Campuses of public Sector Undertakings/Institutions of Higher Learning:

NOTE: Acceptance of terms and conditions by the sponsoring authority is a pre-condition for the opening of a Kendriya Vidyalaya in the Public Sector/Institution of Higher Learning. The sponsoring authority is required to submit, in quadruplicate the acceptance and confirmation of the terms and conditions enumerated below:

I. GENERAL

- (a) The Sangathan does not take over any existing school.
- (b) It opens a new Kendriya Vidyalaya of its own with Uniform curriculum and pattern of education.
- (c) The Sangathan does not run KG or Pre-primary classes;
- (d) In no case the Sangathan will take the liability of appointing/absorbing any of the staff member of the existing school in the service of the Sangathan. The existing staff members may, however, apply in response to the advertisement for various categories of posts advertised by the Sangathan from time to time.

II. FINANCIAL OBLIGATIONS

A New Kendriya Vidyalaya (Central School) may be opened in the campus of a Government of India Undertaking or Institution of Higher Learning, if it agrees to bear the recurring and non-recurring expenditure, including accommodation, land and future developmental facilities as also the proportionate overhead charges on the proposed Vidyalaya.

III. LAND AND BUILDING FOR THE PROPOSED KENDRIYA VIDYALAYA:

The sponsoring authority will have to provide a suitable piece of land free of cost, measuring about 15 acres on which land of vidyalaya Building/Staff quarters/hostel/Playground will have to be developed and constructed by the sponsoring authority out of its own fund in accordance with Kendriya

Vidyalaya Sangathan norms. In case of existing building, atleast 20 rooms of such sizes as to accommodate atleast 40 students per section are required. This accommodation may be sufficient for classes upto V with two sections including consequential expansion of the Kendriya Vidyalaya for 3-4 years. This may also include Principal's room, staff room, library room, office and accommodation for other miscellaneous activities like music, NCC, Scouting and guiding, SUPW, Etc. A sketch map of the accommodation indicating the size of the rooms proposed to be provided may be enclosed. Temporary accommodation once provided to house the classes shall not be withdrawn unless KVS is satisfied with alternate arrangements made in this regard by the sponsoring authority.

IV. RESIDENTIAL ACCOMODATION:

Cent percent residential accomodation will have to be provided on priority basis by the sponsoring authority on the same terms and conditions as applicable to their own staff of corresponding status.

V. ADMISSIONS

Admission priorities in Kendriya Vidyalaya in Public Sector Undertaking/Institution of Higher Learning:

Admissions in Kendriya Vidyalayas are regulated on the sole criterion of the test of transferability of the parent i.e. the number of transfers a parent has undergone during the preceding seven years. The children of the employees who have undergone more number of transfers during the preceeding seven years. The children of the employees who have undergone more number of transfers during the preceding seven years will get preference over these children whose parents have undergone lesser number of transfers during the same period.

KENDRIYA VIDYALAYAS IN PUBLIC SECTOR UNDERTAKINGS:

- a) Children of the employees of the concerned undertaking provided it meets all expenses, recurring as well as non-recurring, land, building and equipment etc.
- b) Children of Central Government employees including Defence/CRPF/BSF personnel in uniform and employees of All India Services and Indian Foreign Service.
- c) Children of transferable employees of the Autonomous bodies and other Public Sector Undertakings, fully financed by the Central Government.
- d) Children of non-transferable Central Government employees and Defence Personnel; and
- e) Children of the other floating population which includes civilian population desirous of joining the pattern studies adopted in Kendriya Vidyalayas.

KENDRIYA VIDYALAYAS IN INSTITUTION OF HIGHER LEARNING:

- a) Children of the employees of the Institution where land, building, equipment and recurring and non-recurring expenses are provided by the Institution concerned;
- b) Children of transferable Central Government employees including Defence/CRPF/BSF personnel in uniform and employees of All India Services and Indian Foreign Service;

- c) Children of transferable employees of Autonomous bodies and Public Sector Undertakings, fully financed by the Central Government;
- d) Children of non transferable Central Government employees and Defence personnel; and
- e) Children of the other floating population, which includes civilian population desirous of joining the pattern of studies adopted in the Kendriya Vidyalayas.

NOTE: However, in the case of Kendriya Vidyalayas set up in the campuses of Public Sector Undertaking/Institution of Higher Learning where the sponsoring authority bears the entire expenditure, children of their employees will get overriding priority in admissions followed by the general categories as enumerated above. After meeting the demand of the employees of the sponsoring Undertaking or Institution of Higher Learning, Sangathan will admit children of other priority categories. Children coming on transfer from other Kendriya Vidyalayas will be automatically admitted.

No deviation from the aforesaid admission policy as approved by the Government of India will be made. The admissions to the proposed Kendriya Vidyalaya will not, therefore, be automatic. The students will be administered an admission test and will be accorded admission to the class from which they are found fit and eligible.

VI. STAFF:

The entire staff will be appointed by Kendriya Vidyalaya Sangathan on the scales

of pay and terms and conditions prescribed from time to time by the Sangathan.

VII. VIDYALAYA MANAGEMENT COMMITTEE:

The Vidyalaya Management Committee will be constituted in accordance with the pattern prescribed by the Sangathan.

VIII. AFFILIATION:

The school will get itself affiliated to the Central Board of Secondary Education, New Delhi at the appropriate time.

- IX. In the event of violation of the terms and conditions for running the Kendriya Vidyalaya by the sponsoring authority the Sangathan will have the right to close down the Kendriya Vidyalaya and examine the distribution of assets and liabilities in consultation with the Government of India.
- X. Further, aforesaid terms and conditions are subject to modification in the light of the directive of Government of India/Board of Governors' decision taken from time to time.

The terms and conditions as referred to above are accepted and confirmed.

UGC Assistance to Kerala Universities and Colleges

6861. SHRI K.V. THOMAS: Will the PRIME MINISTER be pleased to state:

- (a) the assistance given by University Grants Commission to the college and Universities in Kerala for the development of the faculty, research and sports during 1990-91 to colleges and universities in Kerala for the development of the faculty, research and sports during the last three years; and